

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New
Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 34/82-ALC4/2007 MEETING DATE : 27.12.2007

The Meeting No.34/08 for the licensing year 2007-08 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to Pharma Products was held on 27.12.2007 under the Chairmanship of Shri S.K. Prasad, Addl. Director General of Foreign Trade in his chamber.

Case No.B-449	M/S Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/50/1084/AM'07/
Meeting Date: 26.12.2007	RLA F.No.03/95/40/1163/AM07
Advance Licence No.0310414239 dated 02.01.2007	
Committee considered case as per agenda for ratification of norms for export product Betasol Lotion 30ml under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for two weeks. Accordingly, Committee decided to defer the case for two weeks.	

Case No.B-450	M/S Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/50/1083/AM'07/
Meeting Date: 26.12.2007	RLA F.No.03/95/40/1164/AM07
Advance Licence No.0310414237 dated 02.01.2007	
Committee considered case as per agenda for ratification of norms for export product Epiderm Lotion 30ml under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for two weeks. Accordingly, Committee decided to defer the case for two weeks.	

Case No.B-451	M/S SMS Pharmaceutical Ltd.
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Norms Committee Meeting No.34/08	F.No.01/83/162/424/AM'07/
Meeting Date: 26.12.2007	RLA F.No.09/24/40/02/AM06
Advance Licence No.0910023407 dated 05.07.2005	
Committee considered case as per agenda for revision of norms for export product D-erythro.d-threo-2-Deoxy-2,2-difluoro penta furanos-1 ulose-3,5-dibenzoate under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.	

Case No.B-452	M/S SMS Pharmaceuticals Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/162/425/AM'07/
Meeting Date: 26.12.2007	RLA F.No.09/24/40/377/AM06
Advance Licence No.0910025027 dated 28.11.2005	
Committee considered case as per agenda for revision of norms for export product D-erythro.d-threo-2-Deoxy-2,2-difluoro penta furanos-1 ulose-3, 5-dibenzoate under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.	

Case No.B-453	M/S Ranbaxy Laboratories Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/50/617/AM'07/
Meeting Date: 26.12.2007	RLA F.No.05/24/40/400/AM07
Advance Licence No.0510189882 dated 31.08.2006	
Committee considered case as per agenda for revision of norms for export product Pravastatin Sodium under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.	

Case No.B-454	M/S Ranbaxy Laboratories Ltd
Norms Committee Meeting No.34/08	F.No.01/82/50/608/AM'08/
Meeting Date: 26.12.2007	RLA F.No.05/24/40/248/AM08

Advance Licence No.0510205474 dated 27.06.2007	
Committee considered case as per agenda for revision of norms for export product Pravastatin Sodium under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.	

Case No.B-455	M/S Ranbaxy Laboratories Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/50/167/AM'08/
Meeting Date: 26.12.2007	RLA F.No.05/24/40/49/AM08
Advance Licence No.0510202775 dated 20.04.2007	
Committee considered case as per agenda for revision of norms for export product Pravastatin Sodium under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.	

Case No.B-456	M/S Wockhardt Ltd.
Norms Committee Meeting No.34/08	F.No.01/82/162/548/AM'07/
Meeting Date: 26.12.2007	
Committee considered case as per agenda for fixation of value addition for DEPB rate in respect of export product D-Oxypehne Base (Powder), SION at Sl.No.A-166. Committee decided to defer the case for two weeks.	

Case No.B-457	M/S Mega Fine Pharma Pvt. Ltd.
Norms Committee Meeting No.34/08	F.No.01/82/50/557/AM'04/
Meeting Date: 26.12.2007	RLA F.No.03/24/40/1002/AM04
Advance Licence No.0310224423 dated 12.09.2003	
Committee considered case as per agenda for revision of norms for export product 4-Amino-1,24-Triazole Powder under para 4.7 of HBP. Committee observed that initially the written comments were received from Ch-III, Department of C&PC. Committee, therefore, decided to transfer the case to	

NC-IV (DES-IV).

Case No.B-458	M/S Lupin Ltd.
Norms Committee Meeting No.34/08	F.No.01/82/162/285/AM'05/
Meeting Date: 26.12.2007	
Committee considered case as per agenda for fixation of value addition for DEPB rate in respect of export product 3C7ACCA, SION at Sl.No.A-2119.	
Committee decided to defer the case for two weeks.	

Case No.B-459	M/S Kopran Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/50/896/AM'07/
Meeting Date: 26.12.2007	RLA F.No.03/94/40/362/AM07
Advance Licence No.0310391067 dated 24.07.2006	
Committee considered case as per agenda for revision of norms for export product Clarithromycin Granules 40% under para 4.7 of HBP.	
Committee observed that initially the norms were fixed by NC in line with SION. Committee, therefore, decided to maintain status quo.	

Case No.B-460	M/S Kopran Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/50/1372/AM'07/
Meeting Date: 26.12.2007	RLA F.No.03/94/40/951/AM07
Advance Licence No.0310410420 dated 01.12.2006	
Committee considered case as per agenda for revision of norms for export product Ceftriaxone Sodium Sterile under para 4.7 of HBP.	
Committee observed that the quantity of import item No.1 was allowed as per firm's own material balance (STOICHIOMETRIC) submitted by the firm alongwith their application. Committee, therefore, decided to maintain status quo.	

Case No.B-461	M/S Penam Laboratories Ltd.
Norms Committee Meeting No.34/08	F.No.01/82/162/450/AM'08/
Meeting Date: 26.12.2007	
Committee considered case as per agenda for fixation of value addition for	

DEPB rate in respect of export product 6-Amino Penicillanic Acid, SION at Sl.No.A-33.

Committee decided to defer the case for two weeks.

Case No.B-462	M/S Wockhardt Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/162/428/AM07
Meeting Dated: 26.12.2007	
Committee considered case as per agenda for fixation of value addition for revision of DEPB rate in respect of Dextromethorphan Hydrobromide SION at Sl.No.A-173.	
Committee decided to defer the case for two weeks.	

Case No.B-463	M/S Suven Life Science Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/50/823/AM06/DES-III
Meeting Date: 26.12.2007	RLA F.No.09/24/040/219/AM06
Advance Licence No.0910024206 dated 07.10.2005	
Committee considered case as per agenda for ratification of norms for export product 1,2-Benzisoxazole-3-Methane Sulphonic Acid Sodium Salt Monohydrate under para 4.7 of HBP.	
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/254/2006-PI-III dated 27.12.2007 and in consultation of the representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.	
Export product: 1,2 benzisoxazole-3-methane Sulphonic acid sodium salt monohydrate-----1kg.	
Import items: 1. 2,hydroxyl Acetophenone-----2.855kg/kg 2. Dimethyl carbonate-----7.55kg/kg 3. Pyridine-----1.765kg/kg 4. Hydroxylamine Hcl-----1.00kg/kg 5. Bromine-----1.73kg/kg 6. Toluene-----2.45kg/kg 7. Methanol-----1.92kg/kg 8. Acetone-----1.12kg/kg	
RA concerned may take further necessary action as per above decision of Norms Committee.	

Case No.C-28	M/S DCM Shriram Industries Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/162/286/AM'08/
Meeting Date: 26.12.2007	

Committee considered case as per agenda for fixation of SION in respect of export product D(-) Para Hydroxy Phenyl Glycine Methyl Potassium Dane Salt.

Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.

Case No.A-947	M/S Vamshi Chemicals Ltd.
Norms Committee Meeting No.34/08	F.No.01/83/162/150/AM'08/
Meeting Date: 26.12.2007	RLA F.No.06/24/40/07/AM08
Advance Licence No.0610012062 dated 20.06.2007	
Committee considered case as per agenda for ratification of norms for export product Iso-Longifolene and Longifolene Acetate Main under para 4.7 of HBP. Committee observed that export product is Chiral Hydroborating Agent i.e. Chemical item. Committee, therefore, decided to transfer the case to NC-IV (DES-IV).	

Case No.A-948	M/S Gland Pharma Ltd.
Norms Committee Meeting No.34/08	F.No.01/82/50/254/AM'08/
Meeting Date: 26.12.2007	RLA F.No.09/24/40/314/AM08
Advance Licence No.0910031800 dated 16.10.2007	
Committee considered case as per agenda for ratification of norms for export product Adenosine Injection USP USP Prefilled Syringe 30mg/ml, 2ml in a PFS and Adenosine Injection USP Prefilled Syringe 3mg/ml, 4ml in a PFS under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.	

Case No.A-949	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.34/08	F.No.01/82/50/253/AM'07/
Meeting Date: 26.12.2007	RLA F.No.09/24/40/205/AM08
Advance Licence No.0910031156 dated 16.08.2007	

Committee considered case as per agenda for ratification of norms for export product Ceftiofur Sodium Strile under para 4.7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.

Case No.A-950	M/S Cadila healthcare Ltd.
Norms Committee Meeting No.34/08	F.No.01/82/50/161/AM'08/
Meeting Date: 26.12.2007	RLA F.No.08/24/40/136/AM08
Advance Licence No.0810066915 dated 30.08.2007	
Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxyphenoxy)-Ethylamine Base Pharma Grade under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/73/2007-PI-III dated 27.12.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: 2-(2-Methoxyphenoxy)-Ethylamine-----1kg. Import items: 1. Guaiacol-----0.707kg/kg 2. Di methyl formamide-----1.989kg/kg 3. Toluene-----1.321kg/kg 4. Methylene chloride-----2.00kg/kg RA concerned may take further necessary action as per above decision of Norms Committee.	

1	Case No.:801/21/82-ALC4/2007	Party Name:IGOR PHARMACHEM LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
	HQ File : 01/82/050/01543/AM05/	RLA File : 09/24/040/00289/AM05/	Lic.No/Date:0910021062 09.12.2004	
	Decision :Committee considered case as per agenda for ratification norms for export product 2,3-Dichloro Benzoyl Cyanide under para p.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/66/2007-PI-III dated 06.08.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			

Export product:

2,3 Dichloro benzoyl cyanide-----1Kg.

Import items:

1. 2,3 dichloro benzoyl chloride-----1.50kg/kg
2. Cuprous Cyanide-----0.70kg/kg
3. Hexane-----1.00kg/kg
4. Ortho dichloro benzene-----Not allowed

RLA concerned may take further necessary action as per above decision of Norms Committee.

2	Case No.:4/47/87- ALC1/2006	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Approved
	HQ File : 01/87/050/00827/AM07/	RLA File : 09/24/040/00359/AM07/	Lic.No/Date:09100286 61 18.12.2006	

Decision : Committee considered case as per agenda for ratification norms for export product Lopinavir under para p.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/58/2007-PI-III dated 04.12.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:

Lopinavir-----1kg.

Import items:

1. L-Phenyl Alanine-----1.36kg/kg
2. L-Valine-----1.58kg/kg
3. Triphosgene-----0.715kg/kg
4. 2,6 Dimethy Phenol-----0.73kg/kg
5. (L)-Pyroglutamic acid-----0.57kg/kg
6. Sodium Borohydride-----0.89kg/kg
7. Phenyl chloro formate-----2.21kg/kg
8. 1,2 Dimethyl Ethane-----29.38kg/kg
9. Methanol-----10.59kg/kg
10. Tetrahydrofuran-----12.20kg/kg
11. N-Heptane-----2.91kg/kg
12. Iso Propyl Alcohol-----2.43kg/kg
13. Methyl Tertiary Butyl Ether-----14.92kg/kg
14. Methylene chloride-----7.75kg/kg
15. Acetomitrile-----0.58kg/kg
16. Dimethyl formamide-----1.82kg/kg

RA concerned may take further necessary action as per above decision

of Norms Committee.

	Case No.:3/9/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/01284/AM07/	RLA File : 03/95/040/01405/AM07/	Lic.No/Date:03104210 71 27.02.2007	
3	Decision : Committee considered case as per agenda for ratification norms for export product Dihydroartemisinin under para p.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/245/2006-PI-III dated 26.11.2007 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Dihydro Artemisinin-----1kg. Import item: Artemisinin-----1.12kg/kg RA concerned may take further necessary action as per above decision of Norms Committee.			
4	Case No.:6/9/82-ALC4/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Withdrawn
	HQ File : 01/82/050/01728/AM07/	RLA File : 09/24/040/00488/AM07/	Lic.No/Date:09100295 04 01.03.2007	
	Decision : Committee considered case as per agenda for ratification norms for export product Cefdinir under para p.7 of HBP. Committee decided to withdraw the case as same has been approved by NS in its 33/08 meeting held on 18.12.2007.			
5	Case No.:467/24/83- ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/01334/AM07/	RLA File : 09/24/040/00519/AM07/	Lic.No/Date:09100296 57 14.03.2007	Defer Date: 05.02.2008

Decision : Committee considered case as per agenda for ratification norms for export product 2-Aminomethyl 7-Chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-4-Benzodiazepine Dimaleate under para p.7 of HBP.

Committee decided to call for a copy of application along with a copy of Advance Authorisation from RA/firm. Accordingly, case was deferred for six weeks.

Case No.:474/24/83-ALC1/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
HQ File : 01/83/050/01382/AM07/	RLA File : 07/24/040/00879/AM07/	Lic.No/Date:0710050972 29.03.2007	Defer Date: 22.01.2008

6 Decision : Committee considered case as per agenda for ratification norms for export product N-[B-D-Ribofuranosyl]-5-Hydroxyimidazole-4-Carboxamide Technical Grade under para p.7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.

7 Case No.:508/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/00084/AM08/	RLA File : 09/24/040/00541/AM07/	Lic.No/Date:0910029935 10.04.2007	

Decision : Committee considered case as per agenda for ratification norms for export product 5-Cyano Phthalide under para p.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/226/2006-PI-III dated 27.12.2007 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:
5-Cyano Phthalide-----1kg.

Import items:
1. Sulfolane-----6.184kg/kg
2. Sulfamide-----1.020kg/kg
3. Para Formaldehyde-----0.53kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

8	Case No.:9/21/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/82/050/00009/AM08/	RLA File : 09/24/040/00543/AM07/	Lic.No/Date:09100299 31 10.04.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product 7-Amino-3[(Z/E)—Propen-1-YL]-3-Cepharm-4-Carboxylic Acid (APRA) under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.				

9	Case No.:530/24/83-ALC1/2007	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/00143/AM08/	RLA File : 34/24/040/00296/AM07/	Lic.No/Date:34100186 01 18.04.2007	Defer Date: 08.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Betamethasone Valerate BP/USP under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for two weeks. Accordingly, Committee decided to defer the case for two weeks.				

10	Case No.:550/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/00188/AM08/	RLA File : 09/24/040/00526/AM07/	Lic.No/Date:09100301 04 25.04.2007	Defer Date: 08.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Propafenone Hydrochloride under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for two weeks. Accordingly, Committee decided to defer the case for two weeks.				

11	Case No.:15/18/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:34/82-ALC4/2007	Status:Case Rejected
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		26.12.2007	
HQ File : 01/83/050/00252/AM08/	RLA File : 09/24/040/00023/AM08/	Lic.No/Date:09100301 74 04.05.2007	
Decision : Committee considered case as per agenda for ratification norms for export Product Iso Metheptene Mucate under para p.7 of HBP. Committee observed that the firm was requested to furnish technical details as per Appendix 33 vide letter dated 29.10.2007, but the same has not been received. In the absence of technical details, it is not possible for the Committee to fix adhoc norms. Committee, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of Norms Committee.			

	Case No.:636/24/83- ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/00412/AM08/	RLA File : 09/24/040/00531/AM07/	Lic.No/Date:09100303 65 28.05.2007	Defer Date: 08.01.2008
12	Decision : Committee considered case as per agenda for ratification norms for export product Cyclohexyl Ester under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for two weeks. Accordingly, Committee decided to defer the case for two weeks.			

	Case No.:635/24/83- ALC1/2007	Party Name:JUPITER BIOSCIENCE LIMITED,	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/00411/AM08/	RLA File : 09/24/040/00045/AM08/	Lic.No/Date:09100303 62 28.05.2007	Defer Date: 22.01.2008
13	Decision : Committee considered case as per agenda for ratification norms for export Product N-T-Boc-L-Phenylalanine 99% Purity under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.			

14	Case No.:645/24/83- ALC1/2007	Party Name:AYURSIDDHA INC.	Meet No/Date:34/82- ALC4/2007	Status:Case Deferred
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		26.12.2007	
HQ File : 01/83/050/00438/AM08/	RLA File : 05/24/040/00105/AM08/	Lic.No/Date:05102042 54 30.05.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Blockbuster All Clear Capsules made of Citrolive (Olive Leaf Citrus) under para p.7 of HBP.			
Committee decided to defer the case for four weeks for comments of Department of MSME.			

	Case No.:680/24/83- ALC1/2007	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Deferred
	HQ File : 01/83/050/00524/AM08/	RLA File : 05/24/040/00166/AM08/	Lic.No/Date:05102049 18 14.06.2007	Defer Date: 22.01.2008
15	Decision : Committee considered case as per agenda for ratification norms for export product D(-)Para Hydroxy Phenyl Glycine Dane Salt under para p.7 of HBP.			
	Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.			

	Case No.:655/24/83- ALC1/2007	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Deferred
	HQ File : 01/83/050/00530/AM08/	RLA File : 08/24/040/00066/AM08/	Lic.No/Date:08100654 23 15.06.2007	Defer Date: 22.01.2008
16	Decision : Committee considered case as per agenda for ratification norms for export product Methscopolamine Tannate under para p.7 of HBP.			
	Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for two weeks. Accordingly, Committee decided to defer the case for two weeks.			

	Case No.:83/19/83- ALC1/2007	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Deferred
	HQ File : 01/83/050/00643/AM08/	RLA File : 03/95/040/01529/AM07/	Lic.No/Date:03104338 38 25.06.2007	Defer Date: 22.01.2008
17	Decision : Committee considered case as per agenda for ratification norms			

for export product 1,2-Methylenedioxybenzene under para p.7 of HBP.

Committee decided to call for following information from the firm.

1. End use of the export product.
2. Technical literature in support of above.

Accordingly, case was deferred for four weeks.

18	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/00623/AM08/	RLA File : 09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product (S)03-Hydroxy-N-Benzyl Pyrrolidine under para p.7 of HBP.				
Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.				

19	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/00655/AM08/	RLA File : 07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product L-(+)-Selenomethionine under para p.7 of HBP.				
Committee decided to call for following information from the firm.				
3. End use of the export product. 4. Technical literature in support of above.				
Accordingly, case was deferred for four weeks.				

20	Case No.:2/14/82-ALC4/2007	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
	HQ File : 01/82/050/00116/AM08/	RLA File : 22/24/040/00018/AM08/	Lic.No/Date:2210006897 17.07.2007	

Decision : Committee considered case as per agenda for ratification norms for export product Cefdinir under para p.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/159/2006-PI-III dated 27.12.2007 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:

Cefdinir-----1kg.

Import items:

1. 7-Phenylacetamideo-3-Chloromethyl
Cephalosporanic Acid Para Methoxy
Benzyl Ester (GCLE)-----2.44kg/kg
2. Triphenyl Phosphine-----2.429kg/kg
3. Sodium Iodide-----0.76kg/kg
4. Formaldehyde 37%-----2.74kg/kg
5. Dimethyl formamide-----1.84kg/kg
6. Methanol-----3.93kg/kg
7. Methylene Dichloride-----18.90kg/kg
8. N-butyl acetate-----3.91kg/kg
9. Phenol-----2.42kg/kg
10. Acetone-----4.77kg/kg
11. Eno Carbon-----0.1kg/kg
12. Triethylamine-----1.132kg/kg
13. Tetrahydrofuran-----2.45kg/kg
14. Sulphuric Acid-----Not an importable
item. Hence not allowed.
15. Dicyclo Hexylamine-----0.56kg/kg
16. Ethyl-(z)-2-Hydroxylamine-2-
(2-Aminothiazol-4yl) Acetate-----1.097kg/kg
17. Mercapto Benzo Thiazole Disulphide-----1.67kg/kg
18. Ethyl Alcohol-----1.74kg/kg
19. Sodium Hydroxide-----0.371kg/kg
20. Acetic Anhydride-----0.90kg/kg
21. Pen. G Amidase (Enzyme)-----0.032kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

21	Case No.:850/24/83- ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Approved
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HQ File : 01/83/050/00850/AM08/	RLA File : 05/24/040/00312/AM08/	Lic.No/Date:05102066 55 24.07.2007	
Decision : Committee considered case as per agenda for ratification norms for export product Isotretinoin under para p.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/85/2007-PI-III dated 20.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Isotretinoin-----1kg. Import items: 1. Acetone-----0.48kg/kg 2. Activated Carbon-----0.100kg/kg 3. Beta Ionone-----3.20kg/kg 4. Dimethy Acrylic Acid-----2.37kg/kg 5. Hexane-----9.69kg/kg 6. Lithium Aluminium Hydride-----0.40kg/kg 7. Methanol-----8.56kg/kg 8. Methylene chloride-----9.36kg/kg 9. N-Butyl Lithium 30%-----0.89kg/kg 10. Tetrahydrofuran-----6.59kg/kg 11. Toluene-----7.53kg/kg 12. Triethylphosphone Acetate-----4.10kg/kg RA concerned may take further necessary action as per above decision of Norms Committee.			

Case No.:897/24/83- ALC1/2007	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Deferred
HQ File : 01/83/050/00905/AM08/	RLA File : 05/24/040/00287/AM08/	Lic.No/Date:05102073 00 07.08.2007	Defer Date: 22.01.2008
22	Decision : Committee considered case as per agenda for ratification norms for export product Camptothecin under para p.7 of HBP. Committee observed that Department of MSME has called for technical information from the firm vide their letter No.5(9)/2005-Chem dated 26.11.2007, but the same has not been received. Committee, therefore, decided to await reply of the firm. Accordingly, case was deferred for four weeks.		

23	Case No.:16/25/83- ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:34/82- ALC4/2007	Status:Case Deferred
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		26.12.2007	
HQ File : 01/83/050/01041/AM08/	RLA File : 03/94/040/00516/AM08/	Lic.No/Date:03104397 36 16.08.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Losartan Potassium under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.			

Case No.:30/25/83- ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Approved
HQ File : 01/83/050/01055/AM08/	RLA File : 05/24/040/00425/AM08/	Lic.No/Date:05102083 17 30.08.2007	
Decision : Committee considered case as per agenda for ratification norms for export product Sertraline Hcl under para p.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/85/2007-PI-III dated 20.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. 24 Export product: Sertraline-----1kg. Import items: 1. 4-(3',4'-Dichlorophenyl)-1-Tetralone----3.27kg/kg 2. Mandelic Acid ®-----0.392kg/kg 3. Activated Carbon-----0.100kg/kg 4. Toluene-----2.50kg/kg 5. Methanol-----2.50kg/kg 6. Palladium-----0.80gm/kg RA concerned may take further necessary action as per above decision of Norms Committee.			

25 Case No.:7/27/83- ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Approved
HQ File : 01/83/050/01081/AM08/	RLA File : 05/24/040/00442/AM08/	Lic.No/Date:05102084 07 31.08.2007	

Decision : Committee considered case as per agenda for ratification norms for export product ATS 4-Nitrobenzyl (2S,4S)-4-acetylthio-2-(N-sulphamoyl-tert-butoxycarboxamidomethyl)pyrrolidine-1-carboxylate under para p.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/101/2006-PI-III dated 27.12.2007 and in consultation with the representative of PI Division present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

ATS 4-Nitrobenzyl (2S,4S)-4-acetylthio-2-(N-sulfamoyl-tert-Butoxycarboxamidomethyl)pyrrolidine-1-carboxylate-----1kg.

Import items:

1. Trans-4-hydroxy-L-Proline-----0.44kg/kg
2. P-Nitrobenzyl chloroformate-----0.79kg/kg
3. Toluene-----3.74kg/kg
4. Methylene chloride-----4.10kg/kg
5. Triethylamine-----0.36kg/kg
6. Methanol-----1.57kg/kg
7. Sodium borohydride-----0.22kg/kg
8. Dimethyl formamide-----0.47kg/kg
9. Potassium thioacetate-----0.45kg/kg
10. Di isopropyl azodicarboxylate-----0.48kg/kg
11. Triphenyl phosphine-----0.64kg/kg
12. Chlorosulfonyl isocyanate-----0.61kg/kg
13. Pyridine-----0.74kg/kg
14. Activated Carbon-----0.098kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

26	Case No.:4/27/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/01078/AM08/	RLA File : 09/24/040/00230/AM08/	Lic.No/Date:09100313 27 31.08.2007	
Decision : Committee considered case as per agenda for ratification norms for export product 1,2-Benzisoxazole-3-Methane Sulphonic Acid Sodium Salt Monohydrate under para p.7 of HBP.				

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/254/2006-PI-III dated 27.12.2007 and in consultation of the representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:

1,2 benzisoxazole-3-methane Sulphonic acid sodium salt monohydrate-----1kg.

Import items:

1. 2,hydroxyl Acetophenone-----2.855kg/kg
2. Dimethyl carbonate-----7.55kg/kg
3. Pyridine-----1.765kg/kg
4. Hydroxylamine Hcl-----1.00kg/kg
5. Bromine-----1.73kg/kg
6. Toluene-----2.45kg/kg
7. Methanol-----1.92kg/kg
8. Acetone-----1.12kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

27	Case No.:6/27/83-ALC1/2007	Party Name:VANI CHEMICALS & INTERMEDIATES LTD.	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/01080/AM08/	RLA File : 09/24/040/00009/AM08/	Lic.No/Date:09100313 30 31.08.2007	Defer Date: 22.01.2008
	Decision : Committee considered case as per agenda for ratification norms for export product 4-(3,4-Dichlorophenyl)-Tetralone under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.			

28	Case No.:8/27/83-ALC1/2007	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/01082/AM08/	RLA File : 05/24/040/00439/AM08/	Lic.No/Date:05102084 08 31.08.2007	Defer Date: 22.01.2008
	Decision : Committee considered case as per agenda for ratification norms for export product Camptothecin under para p.7 of HBP. Committee observed that Department of MSME has called for technical information from the firm vide their letter No.5(9)/2005-Chem dated 26.11.2007, but the same has not been received. Committee, therefore,			

decided to await reply of the firm. Accordingly, case was deferred for four weeks.

29	Case No.:4/22/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/82/050/00174/AM08/	RLA File : 09/24/040/00207/AM07/	Lic.No/Date:09100313 28 31.08.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Cefoperazone Sodium Sterile USP/BP under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.				

30	Case No.:33/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/01107/AM08/	RLA File : 09/24/040/00192/AM07/	Lic.No/Date:09100314 03 05.09.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product GCLE Stage I under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.				

31	Case No.:32/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/83/050/01106/AM08/	RLA File : 09/24/040/00388/AM07/	Lic.No/Date:09100314 02 05.09.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Cefpodoxime Proxetil under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.				

32	Case No.:31/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2007	Status:Case Deferred
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		26.12.2007	
HQ File : 01/83/050/01105/AM08/	RLA File : 09/24/040/00470/AM07/	Lic.No/Date:09100314 01 05.09.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Pivmecillinam Hydrochloride under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.			

Case No.:98/27/83- ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Deferred
HQ File : 01/83/050/01172/AM08/	RLA File : 09/24/040/00258/AM08/	Lic.No/Date:09100315 11 14.09.2007	Defer Date: 22.01.2008
33	Decision : Committee considered case as per agenda for ratification norms for export product Tenofovir Disoproxil Fumerate under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.		

Case No.:13/22/82- ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Deferred
HQ File : 01/82/050/00183/AM08/	RLA File : 13/24/040/00018/AM08/	Lic.No/Date:13100250 51 21.09.2007	Defer Date: 08.01.2008
34	Decision : Committee considered case as per agenda for ratification norms for export product Biotin Granules under para p.7 of HBP. Committee observed that the copy of DML furnished by the firm does not contain the list of approved items. Committee, therefore, decided to call for again complete set of DML form firm. Accordingly, case was deferred for two weeks.		

Case No.:14/22/82- ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:34/82- ALC4/2007 26.12.2007	Status:Cas e Deferred
HQ File : 01/82/050/00184/AM08/	RLA File : 13/24/040/00017/AM08/	Lic.No/Date:13100250 52 21.09.2007	Defer Date: 08.01.2008
35			

Decision : Committee considered case as per agenda for ratification norms for export product Vitamin B12 Granules under para p.7 of HBP.

Committee observed that the firm was requested to furnish a copy of DML, but the same has not been received. Committee, therefore, decided to remind the firm for furnishing the copy of DML. Accordingly, case was deferred for two weeks.

Case No.:16/22/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
HQ File : 01/82/050/00186/AM08/	RLA File : 03/95/040/00574/AM08/	Lic.No/Date:03104440 49 24.09.2007	Defer Date: 08.01.2008

36

Decision : Committee considered case as per agenda for ratification norms for export product Diprosone Lotion (30ml) under para p.7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for two weeks. Accordingly, Committee decided to defer the case for two weeks.

37

Case No.:1/29/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/01266/AM08/	RLA File : 05/24/040/00512/AM08/	Lic.No/Date:05102097 81 28.09.2007	

Decision : Committee considered case as per agenda for ratification norms for export product 7 Amino Acid-3-Vinyl-3 Cephem-4 Carboxylic Acid Diphenyl Ester Hcl (7 AVCA) under para p.7 of HBP.

The Committee in light of its earlier decision taken in its 24/82 meeting held on 16.10.2007 vide Case No.898/24/83-ALC1/2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

7AVCA (7Amino-3-vinyl-cephalosporanic acid-----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	7-Phenylacetamido-3-chloromethyl cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672kg/kg
2.	Triphenyl Phosphine	1.26kg/kg
3.	Methylene Chloride	10.31kg/kg

RLA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:28/30/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
HQ File : 01/83/050/01397/AM08/	RLA File : 09/24/040/00291/AM08/	Lic.No/Date:0910031844 23.10.2007	Defer Date: 22.01.2008
38 Decision : Committee considered case as per agenda for ratification norms for export product {1'R,2'S,5'R}-Methyl-5S (Cytosine-1'-YL)-1-3-Oxathiolane-2R-Carboxylate/CME Compound under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.			

Case No.:5/32/83-ALC1/2007	Party Name:R L FINE CHEM	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/01427/AM08/	RLA File : 07/24/040/00512/AM08/	Lic.No/Date:0710054035 25.10.2007	
39 Decision : Committee considered case as per agenda for ratification norms for export product Nortriptyline HCL/BP/USP under para p.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/49/2006-PI-III dated 27.12.2007 and in consultation with the representative of PI Division present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Nortriptyline hcl BP/USP-----1kg. Import items: 1. 1-Bromo-3-Chloro Propane-----0.96kg/kg 2. Tetrahydrofuran-----0.71kg/kg 3. Ethyl chloro formate-----0.46kg/kg RA concerned may take further necessary action as per above decision of Norms Committee.			

Case No.:7/32/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/01429/AM08/	RLA File : 05/24/040/00584/AM08/	Lic.No/Date:0510211129 25.10.2007	

Decision : Committee considered case as per agenda for ratification norms for export product 7 AVCA under para p.7 of HBP.

The Committee in light of its earlier decision taken in its 24/82 meeting held on 16.10.2007 vide Case No.898/24/83-ALC1/2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

40 Export Product:
7AVCA (7Amino-3-vinyl-cephalosporanic acid-----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	7-Phenylacetamido-3-chloromethyl cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672kg/kg
2.	Triphenyl Phosphine	1.26kg/kg
3.	Methylene Chloride	10.31kg/kg

RLA concerned may take further necessary action as per above decision of Norms Committee.

41	Case No.:8/32/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/01430/AM08/	RLA File : 05/24/040/00576/AM08/	Lic.No/Date:0510211131 25.10.2007	
Decision : Committee considered case as per agenda for ratification norms for export product 7 AVCA under para p.7 of HBP.				
The Committee in light of its earlier decision taken in its 24/82 meeting held on 16.10.2007 vide Case No.898/24/83-ALC1/2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product: 7AVCA (7Amino-3-vinyl-cephalosporanic acid-----1Kg.				
Import items:				
Sl.No.	Description of import item			Quantity allowed

1.	7-Phenylacetamido-3-chloromethyl cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672kg/kg
2.	Triphenyl Phosphine	1.26kg/kg
3.	Methylene Chloride	10.31kg/kg
RLA concerned may take further necessary action as per above decision of Norms Committee.		

Case No.:18/32/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/01440/AM08/	RLA File : 05/24/040/00568/AM08/	Lic.No/Date:0510211182 26.10.2007	

Decision : Committee considered case as per agenda for ratification norms for export product 7 AVCA under para p.7 of HBP.

The Committee in light of its earlier decision taken in its 24/82 meeting held on 16.10.2007 vide Case No.898/24/83-ALC1/2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

42 Export Product:
7AVCA (7Amino-3-vinyl-cephalosporanic acid-----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	7-Phenylacetamido-3-chloromethyl cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672kg/kg
2.	Triphenyl Phosphine	1.26kg/kg
3.	Methylene Chloride	10.31kg/kg

RLA concerned may take further necessary action as per above decision of Norms Committee.

43	Case No.:2/28/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/82/050/00236/AM08/	RLA File : 05/24/040/00592/AM08/	Lic.No/Date:0510211195 26.10.2007	Defer Date: 08.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Cefuroxime Axetil Amorphous under para p.7 of HBP.				

Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for two weeks. Accordingly, Committee decided to defer the case for two weeks.

Case No.:7/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
HQ File : 01/82/050/00241/AM08/	RLA File : 03/94/040/00783/AM08/	Lic.No/Date:0310448115 26.10.2007	Defer Date: 22.01.2008
44 Decision : Committee considered case as per agenda for ratification norms for export product Toltrazuril Oral solution 2.5%/Cipcox 2.5% Solution under para p.7 of HBP.			
Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.			

Case No.:35/32/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/01457/AM08/	RLA File : 05/24/040/00575/AM08/	Lic.No/Date:0510211273 31.10.2007	
Decision : Committee considered case as per agenda for ratification norms for export product 7 AVCA under para p.7 of HBP.			
The Committee in light of its earlier decision taken in its 24/82 meeting held on 16.10.2007 vide Case No.898/24/83-ALC1/2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
45 Export Product: 7AVCA (7Amino-3-vinyl-cephalosporanic acid-----1Kg.			
Import items:			
Sl.No.	Description of import item	Quantity allowed	
1.	7-Phenylacetamido-3-chloromethyl cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672kg/kg	
2.	Triphenyl Phosphine	1.26kg/kg	
3.	Methylene Chloride	10.31kg/kg	
RLA concerned may take further necessary action as per above decision of Norms Committee.			

46	Case No.:4/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/82/050/00238/AM08/	RLA File : 03/94/040/00792/AM08/	Lic.No/Date:0310448519 31.10.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.				

47	Case No.:9/28/82-ALC4/2007	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/82/050/00243/AM08/	RLA File : 13/24/040/00022/AM08/	Lic.No/Date:1310025278 31.10.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Meropenem Injection USP 1gm under para p.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, Committee decided to defer the case for four weeks.				

48	Case No.:10/28/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Deferred
	HQ File : 01/82/050/00244/AM08/	RLA File : 13/24/040/00020/AM08/	Lic.No/Date:1310025280 01.11.2007	Defer Date: 22.01.2008
Decision : Committee considered case as per agenda for ratification norms for export product Ascorbyl Palmitate Granule 95% under para p.7 of HBP. Committee decided to call for a copy of application along with a copy Advance Authorisation and copy of complete DML from concerned RA/firm. Accordingly, case was deferred for four weeks.				

49	Case No.:72/32/83-ALC1/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/01494/AM08/	RLA File : 22/24/040/00048/AM08/	Lic.No/Date:2210007217	

	02.11.2007	
Decision : Committee considered case as per agenda for ratification norms for export product Amoxycillin Trihydrate Pen G Route Through Enzymatic Route under para p.7 of HBP. Committee in light of its earlier decision taken in its 30/82 meeting held on 27.11.2007 vide case No.41/27/83 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Amoxycillin Trihydrate enzymatic route-----1kg. Import items: 1. Penicillin G Pot. 1st crystal-----1.664 BOU/Kg 2. D(-) Para hydroxy phenyl glycine methyl ester-----0.608Kg 3. Oxilasa enzyme-----5.0gm. 4. Penicillin G Amidase enzyme-----0.852gm. 5. Methanol-----0.0215Kg 6. Butyl Acetate-----0.122Kg 7. Boric acid-----0.032Kg RA concerned may take further necessary action as per above decision of Norms Committee.		

50	Case No.:13/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Withdrawn
	HQ File : 01/82/050/00247/AM08/	RLA File : 03/94/040/00784/AM08/	Lic.No/Date:0310449211 05.11.2007	
Decision : Committee considered case as per agenda for ratification norms for export product Advocip Powder/Danofloxacin Soluble Powder/ (75gm/Sachet) (pack size 300gm) under para p.7 of HBP. Committee decided to withdraw the case as the same has already been approved by NC in its 28/08 meeting held on 13.11.2007.				

51	Case No.:1/34/82-ALC4/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:34/82-ALC4/2007 26.12.2007	Status:Case Withdrawn
	HQ File : 01/82/050/00279/AM08/	RLA File : 03/95/040/00810/AM08/	Lic.No/Date:0310450400 15.11.2007	

Decision : Committee considered case as per agenda for ratification norms for export product Flu Strength Hot Lemon Powder 5gm Sachet under para p.7 of HBP.

Committee decided to withdraw the case as the same has already been approved by NC in its 33/08 meeting held on 18.12.2007.

Date:22.12.2007
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer